

1	2	3	4	5
109-	Setting up of	Civil Hospital and Maternity	22.00	
112.	Specialised Therapy Centres	Home Morar, Gwalior DH, Shahdol DH, Betul Dist. Bhoj Hospital, Dhar	22.00 22.00 22.00	
113.	Setting up of Speciality Clinic	DH, Rawa	10.00	
114.	Setting up of two Specialty Clinic	DH, Ujjain	20.00	

Scam involving supply of spurious drugs

3473. DR. K. MALAISAMY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of a drug-scam that has been widely prevailing recently in terms of spurious drugs and distribution of expired drugs;

(b) what are the States that are affected by this scam;

(c) whether there will be foolproof system to prevent the sale and distribution of spurious drugs and expired drugs after having seen this kind of scam;

(d) whether there has been a study and assessment of people affected by using spurious drugs/expired drugs; and

(e) whether the effect has been marginal or disastrous?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) The Government of Tamil Nadu has recently come across a case of alteration of batch number, manufacturing date, expiry date of date expired drugs and supply of the same for sale.

(c) Number of steps have been taken to check the menace of spurious and sub standard drugs in the country including the following:—

- The Drugs and Cosmetics Act, 1940 has been amended for enhancing the penalties.
- Whistle Blower scheme has been introduced by Government of India to detect spurious drugs.
- Guidelines for taking action on samples of drugs declared spurious or not of standard quality has been forwarded to all the State Drugs Controllers for implementation.

- A survey to assess the extent of spurious drugs has been conducted by CDSCO.
- Schedule M to the Drugs and Cosmetics Rules, 1945, pertaining to Good Manufacturing Practices has been amended to ensure that drugs manufactured in the country are of standard quality.

Further there are provisions under the Drugs and Cosmetics Act and Rules to ensure that date expired drugs are not sold, distributed in the country.

(d) No.

(e) The information on the deaths of person caused by the spurious, expired and substandard drugs in the country during the last three years, as obtained from the State Drugs Control Authorities, reveals that four deaths were reported in Maharashtra in December, 2007. The case has been filed by Maharashtra Drugs Control Authority in the court of law against the offenders.

Cases of thyroid disorder

‡3474. SHRI OM PRAKASH MATHUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that thousands of people in the country are suffering from thyroid disorder due to deficiency of iodine;

(b) if so, the details thereof; and

(c) whether Government is making any effort to provide iodized salt in remote areas of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) As per Surveys conducted by Directorate General of Health Services, Indian Council of Medical Research, Health Institutes and State Health Directorates, covering all States/UTs, out of 324 districts surveyed 263 districts are endemic for iodine deficiency disorders including goiter where the prevalence is more than 10%. No State/UT is free from iodine deficiency disorders.

(c) Supply of iodated salt in place of common salt is an important component of the National Iodine Deficiency Disorders Control Programme. Iodated salt is being supplied in the entire country including the remote areas. Some States are using Public Distribution System for supply of iodated salt.

TB eradication programmes

‡3475. SHRI RAJIV PRATAP RUDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that inspite of various programmes started by Government

‡Original notice of the question was received in Hindi.